February, 2026

Newsletter

e-Committee, Supreme Court of India



Key Updates

- ***Digital footprints at Sardar Vallabhai Patel National Police Academy, Hyderabad***
- ***Scaling Judicial Tech: The e-Committee Hits New Training Milestones in February 2026***
- ***Implementation of Inter-Operable Criminal Justice System (ICJS) at Madras High Court***
- ***Hands-On Capacity Building And Efficiency Training Programme at Rajasthan High Court***
- ***Establishment of e-Sewa Kendra At Deedwana Judgeship at Rajasthan High Court***
- ***Digital Display Of Cases (Cause List) At High Court Of Karnataka***
- ***The High Court of Kerala's Roadmap for Digital Integration with Several Initiatives***
- ***e-Inauguration of e-Sewa Kendras and e-Satyapit Pratilipi Portal At Patna High Court***
- ***Mastering Execution: Training for Bailiffs, Nazirs, and In-charges at Delhi District Court***
- ***Statewise e-Initiatives Rollout Status as on 28.02.2026***

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Digital Footprints at Sardar Vallabhai Patel National Police Academy, Hyderabad



In a major step toward strengthening coordination between the judiciary and law enforcement agencies, Ms. Kaveri, Member (Human Resources), e-Committee, Supreme Court of India, addressed the 18th Mid-Career Training Programme (MCTP) Phase-V for IPS officers with 24 to 26 years of service on 09.02.2026 on the topic of Insights into ICJS and e-Courts at the Sardar Vallabhbhai Patel National Police Academy (SVPNPA), Hyderabad. Serving as a resource person, Ms. Kaveri delivered a detailed session on ICJS and eCourts.

During her address, she explained how the Integrated Criminal Justice System (ICJS) enables seamless data exchange between Police, Courts,

Prisons, Forensic Science Laboratories, and Prosecution. It was also emphasized how strengthened coordination can significantly improve investigation timelines, evidence integrity, speedy filing of charge sheets and overall access to justice. She highlighted the pivotal role of technology in ensuring transparency, reducing delays and strengthening procedural efficiency across justice institutions.



Scaling Judicial Tech: The e-Committee Hits New Training Milestones in February 2026



Throughout February 2026, the e-Committee of the Supreme Court of India, in a strategic coordination with various High Courts and State Judicial Academies, spearheaded an intensive series of capacity-building programs. These initiatives represent a pivotal step in the ongoing mission to modernize legal procedures through technology.

A New Benchmark in Stakeholder Engagement: The February 2026 outreach programs achieved a historic milestone, recording a total participation of 19771 stakeholders. This record-breaking turnout reflects a growing nationwide momentum toward embracing digital judicial infrastructure. The sessions successfully integrated a broad spectrum of the legal fraternity, including:

- **Judiciary & Management:** Judicial Officers and Court Managers.
- **Technical Experts:** Technical Staff and Server Administrators responsible for the system's backbone.
- **Legal Practitioners:** Advocates and Advocate Clerks, ensuring technology reaches the grassroots level of litigation.

Strategic Objectives: These comprehensive training modules were meticulously designed to bridge the traditional-modern divide. Key focus areas included:

- **Digital Competencies:** Equipping personnel with the skills necessary to navigate advanced e-Courts platforms and AI-driven tools.
- **Operational Resilience:** Strengthening the judiciary's technical infrastructure to support a seamless transition to paperless environments.
- **Efficiency & Transparency:** Implementing modern protocols that reduce procedural delays and enhance the overall accessibility of the justice system for all citizens.

The eCommittee remains dedicated to sustaining this momentum, ensuring that the Indian Judiciary is not only technologically equipped but also future-ready.

Andhra Pradesh Judicial Academy Strengthens Digital Ecosystem



The Andhra Pradesh State Judicial Academy successfully organized a four-day capacity-building training program, as part of the eCourts Training & Outreach Programme, on 07, 08, 21, and 22 February 2026. Targeting both High Court and District Court officials, this initiative aims to accelerate the transition toward a fully digitized and technology-enabled judicial system.

ECT_13_2026- Computer Skills Enhancement: The Academy held a specialized "Computer Skill Enhancement Programme - Level I & II", designed to enhance proficiency in digital operations. The program saw an impressive turnout of 447 Judicial Officers from the District Judiciary, providing them with essential tools to navigate modern digital court workflows.

ECT_6_2026- Digitization at High Court level: In a focused effort to digitize judicial records, a specialized training programme was conducted for 82 High Court Officials and digitization team members. This initiative aims to strengthen the legal ecosystem by ensuring that every tier of the judiciary is equipped to handle digitized records, promoting a paperless, efficient, and technology-driven justice delivery system.



e-Courts Evolution at Maharashtra Judicial Academy with New Technologies



Empowering the Bar: District Headquarters Hosts Digital Integration (ECT_4_2026): The District Headquarters organised a digital empowerment program specifically for the legal community on 01.02.2026. In order to ensure that the shift from paper-based to digital filings continues smoothly and effectively, 173 advocates and clerks attended seminars aimed at integrating eCourts India services into their everyday workflows.

Empowering Legal Professionals with Digital Literacy Training (ECT_7_2026): With an emphasis on improving digital literacy among local legal professionals to arrange a specialised training session, ECT_7_2026, for 126 Advocates and Advocate Clerks from cluster districts on 26.02.2026. The curriculum gave advocates and their clerks the tools they needed to function effectively in the digital age by covering important topics including e-Filing, video conferencing, and hardware and software capabilities.

Enhancing Digital Efficiency with NSTEP Software Training (ECT_8_2026): On 15.02.2026, the training program on NSTEP Software for Administrative heads and Process Servers of all the Districts. 85 court employees participated in the training program. Change management, fundamental CIS characteristics, Core and Periphery, Process Generation, Process Allocation, Process Delivery, the particular function of Process Servers, Nazarat, Process management, and N-step mobile application were among the subjects covered.

Enhancing Administrative Efficiency in the District Judiciary (ECT_9_2026): The Refresher Programme was held on 14.02.2026 to ensure that staff within the District Judiciary are updated on the latest court procedures and technological advancements under the e-Courts project. The training provided comprehensive insights into, and practical training on, digital platforms such as the Case Information System (CIS) and e-Filing, alongside essential updates on document management and clerical procedures. By fostering an interactive environment, the

programme strengthened coordination between staff and judicial officers, directly promoting increased efficiency and transparency within the court system. The total no. of participants covered in this training was 327.

Leveling Up: Advocates Master Digital Tools (ECT_12_2026): The Computer Skill Enhancement Programme (Levels I & II) was recently conducted on 01.02.2026 & 08.02.2026 to develop modern technology. The initiative focused on equipping district court advocates with the digital literacy needed to excel in an increasingly tech-driven judiciary with 371 participants.

The training provided a essential legal tech, including:

- **Precision Drafting:** Utilizing word processing tools for professional petitions.
- **Smart Research:** Masterclass in internet-based legal research and secure communication.
- **e-Courts Integration:** Practical walkthroughs of e-Filing, the Case Information System (CIS), and online cause lists.

A Future-Ready Judiciary: Through hands-on sessions, participants moved beyond theory to gain real-world experience. By adopting these ICT-based services, our advocates are driving a more efficient, transparent, and accessible legal ecosystem.

West Bengal Judicial Academy: Strengthening Digital Jurisprudence

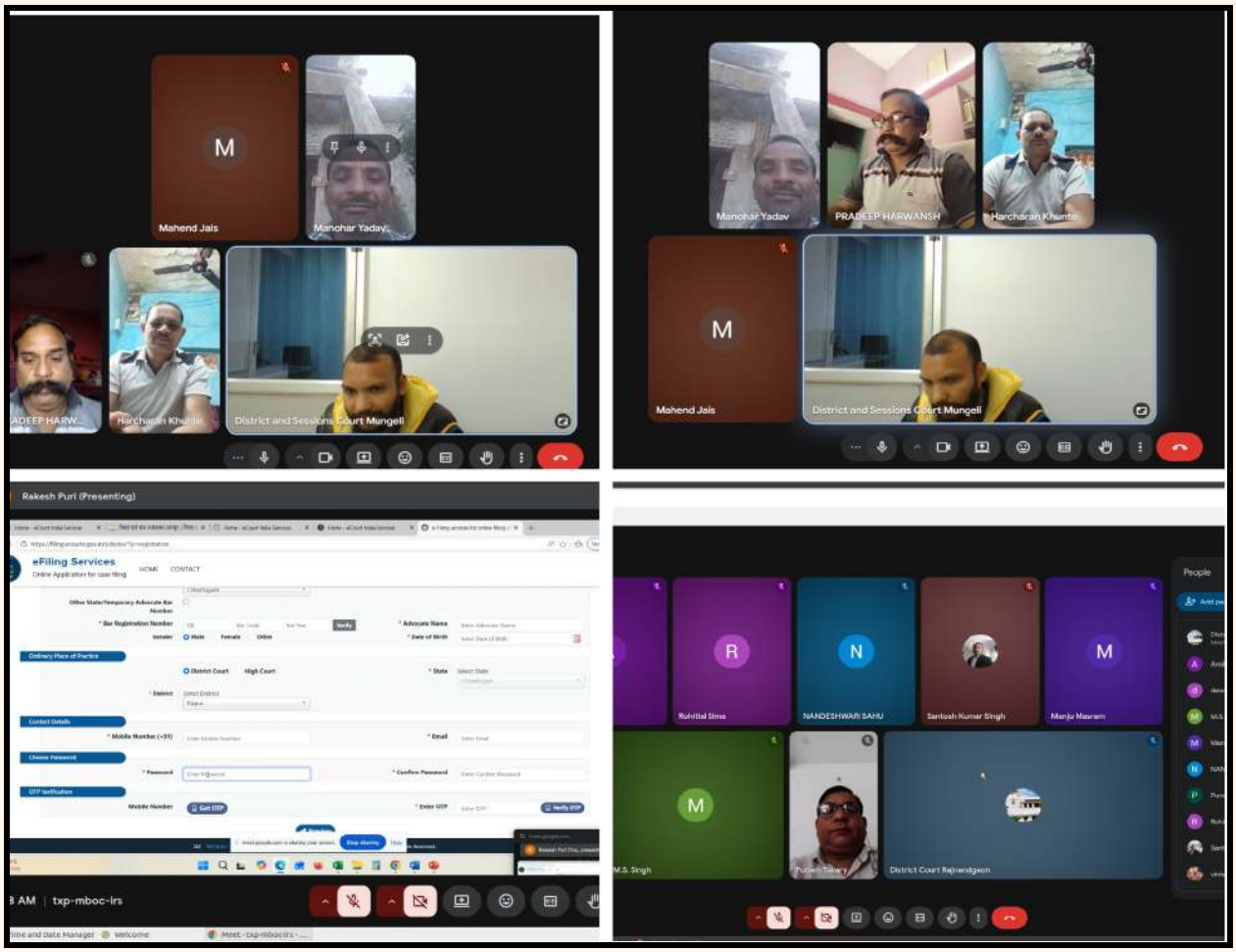


In February 2026, the West Bengal Judicial Academy hosted a specialized three-day refresher program, ECT_14_2026- Cyber Laws & Appreciation & Handling of Digital Evidence. Held across three sessions (February 5, 12, and 19), the training equipped 42 Judicial Officers with the expertise required to navigate the complexities of the modern digital legal landscape. Led by resource person Nilanjana Ghosh (Registrar, City Civil Court, Calcutta), the curriculum focused on three pillars of digital justice:

- **Adjudication Excellence:** Best practices for presiding over cyber-related cases.
- **Legal Frameworks:** In-depth analysis of current cyber laws and their practical applications.
- **Evidence Management:** Technical mastery in the collection, preservation, and courtroom admissibility of digital evidence.

This initiative ensures that the West Bengal judiciary remains at the forefront of handling high-tech litigation with precision and legal rigour.

Chhattisgarh State Judicial Academy: Addressing the Digital Divide for Legal Professionals



In February 2026, the Chhattisgarh State Judicial Academy spearheaded an extensive outreach initiative under the ECT_7_2026 program. These sessions, held on February 1, 8, 14, 21, and 22, were specifically designed for 378 Advocates and Advocate Clerks operating at the Taluka and Village levels. By focusing on grassroots stakeholders, the Academy is ensuring that the benefits of the eCourts project reach the farthest corners of the state's legal ecosystem.

Empowering the Bar with 24/7 Digital Tools: The training provided

a comprehensive roadmap for navigating the digital judiciary, focusing on several high-impact areas:

Real-Time Case Tracking: Participants were trained on accessing Cause Lists, Judgments, and Case Status instantly. The curriculum highlighted the use of SMS Push and Pull services and automated email alerts to ensure legal professionals never miss a court listing.

Mastering e-Filing: The sessions detailed best practices for Electronic Case Management, teaching advocates how to file cases efficiently and manage digital folders to boost productivity.

Enhanced Client Service: Leveraging technology to improve communication, ensuring clients receive timely updates through integrated digital platforms.

Technical Troubleshooting: A dedicated technical session was held on overcoming common hurdles faced on e-filing platforms, with a focus on providing "on-the-spot" solutions to technical glitches. Participants were guided through practical remedies for frequent issues such as login errors, document upload failures, file size limitations, and browser compatibility concerns. The session ensured that advocates and staff gained hands-on familiarity with resolving problems independently, thereby minimizing delays in filing and submission. As an outcome, users reported greater confidence in navigating the portal, improved efficiency in e-filing, and reduced reliance on physical submissions. This initiative has strengthened the reliability of digital case management and promoted smoother adoption of paperless processes.

Assam Judicial Academy: Empowering the Next Generation of Digital Leaders



On February 28, 2026, the Assam Judicial Academy reached a significant milestone in its digital transformation journey by hosting a specialized Master Trainer Programme (ECT_3_2026). This intensive session was dedicated to 31 newly inducted Judicial Officer Master Trainers, marking a strategic move to create a sustainable, self-reliant network of technology experts within the state's judiciary.

Building a "Trainer-Led" Digital Ecosystem: The core objective of this program was to transform experienced judicial officers into "Digital Evangelists." By mastering the nuances of the eCourts Project, these 31 trainers are now equipped to mentor their peers and subordinate staff, ensuring that technological

adoption flows seamlessly from the High Court down to the smallest trial courts in the region.

Comprehensive Curriculum & Key Focus Areas: The training went beyond basic computer literacy, diving deep into the sophisticated architecture of modern legal tech.

- **Case Information System (CIS):** Participants explored advanced functionalities, ensuring accuracy in data entry and appreciating the benefits of automated case management.
- **Interoperable Criminal Justice System (ICJS):** Training emphasized seamless integration between courts, police, jails, and forensic labs, strengthening the justice delivery chain.
- **Strategic Digitization:** Modules focused on converting physical archives into searchable digital records, underscoring the importance of long-term data integrity.
- **Modern Process Serving:** Specialized sessions covered electronic scrutiny and tracking of summons to eliminate delays in the early stages of litigation.
- **e-Filing & Digital Innovations:** Best practices for paperless filings were shared, alongside exploration of emerging digital tools to enhance courtroom efficiency.

The Road Ahead:

By providing a clear overview of the eCourts project objectives, the Academy has ensured that Master Trainers understand not only *how* to implement digital reforms, but also *why* they matter. This cohort will now serve as a primary resource for troubleshooting and knowledge dissemination, helping Assam's judiciary remain dynamic, transparent, and future-ready.

Mizoram- Assam Judicial Academy: Modernising High Court Operations



On February 27, 2026, the Assam Judicial Academy hosted a pivotal refresher training program (ECT_15_2026) focused on the digital transformation of the High Court Registry. This session brought together 60 registry staff members, including both technical and non-technical personnel, to bridge the gap between traditional administrative protocols and modern digital solutions.

Optimising Registry Workflows through Technology: The program was specifically designed to move beyond theoretical knowledge, focusing instead on the practical application of digital tools in day-to-day operations. By aligning registry functions with technology-enabled workflows, the training aimed to:

- Streamline Case Management: Integrating digital tracking into established administrative routines to reduce manual errors.
- Enhance Operational Efficiency: Optimising internal practices to

ensure faster processing of judicial documents and filings.

- Bridge the Technical Gap: Ensuring non-technical staff are just as proficient as their technical counterparts in navigating the High Court's digital infrastructure.

Expert Guidance from Field Leaders: The training benefited from the diverse perspectives of seasoned legal and technical experts:

- Sh. Satyajit Karmakar (Secretary, DLSA, West Karbi Anglong, Assam) provided insights into the administrative and legal requirements of a modern registry.
- Mr. Labu Sinha (Technical Assistant, Gauhati High Court) led the technical demonstrations, focusing on software proficiency and troubleshooting.

The Impact: A More Versatile Judiciary: By the conclusion of the session, the registry staff achieved a higher degree of synergy between technology and protocol. This initiative has significantly improved the overall effectiveness of High Court operations, ensuring that the administrative backbone of the judiciary is as fast and transparent as the digital courts it supports.



Gujarat State Judicial Academy: Expanding Digital Excellence from High Court to Districts



In February 2026, the Gujarat State Judicial Academy (GSJA) executed a massive dual-tier training drive, successfully upskilling over 8,600 personnel. These initiatives, part of the ECT_2026 series, focused on integrating cutting-edge digital workflows into the state's daily judicial administration.

ECT_15_2026: Elevating High Court Administration: On February 7 and 21, 2026, the Academy hosted specialized sessions for 221 High Court Registry Officials. This

program was meticulously designed to:

- **Master Digital Tools:** Transitioning from legacy systems to advanced, tech-driven workflows.
- **Boost Administrative Efficiency:** Reducing turnaround times in the Registry through automated document handling and digital tracking.
- **Refine Internal Protocols:** Ensuring that the administrative backbone of the High Court is as agile and modern as the judicial bench it supports.

ECT_9_2026: A State-Wide Surge in District Court Proficiency: On February 22, 2026, the GSJA conducted one of its largest-ever refresher courses, reaching a staggering 8,385 District Court Staff members. This session focused on the core pillars of grassroots justice delivery:

- **Case Flow & Establishment:** Deep-dives into the structural management of court establishments and the optimization of case movement.
- **Hands-on Digital Skills:** Practical training in LibreOffice Writer to standardize and speed up legal documentation.
- **Live Tech Demonstrations:** Real-time walkthroughs of CIS and NSTEP integration. This hands-on exposure ensures that process servers and clerks can track summons and notices electronically with precision.

The Result: A Future-Ready Workforce: By imparting practical skills to thousands of personnel, Gujarat ensures that every level of its judiciary is fully prepared for the digital-first evolution.

Himachal Pradesh Judicial Academy: Driving Digital Transformation through Targeted Training



The Himachal Pradesh Judicial Academy successfully executed two high-impact training initiatives under the eCourts Project in February 2026. These programs were strategically designed to bridge the gap between traditional court administration and modern technological requirements, ensuring a more progressive and transparent judiciary.

ECT_5_2026: Empowering the District Judiciary's Administrative Core: On February 12 and 13, 2026, the Academy hosted a specialized refresher program for 29 Court Managers and Administrative Staff. Facilitated by experts Shri Anurag Sharma (Cr. Ahlmad) and Shri Bhupinder Singh, the curriculum provided a 360-degree view of judicial tech management:

- **Strategic Oversight:** An in-depth look at the eCourts Project objectives and the essential IT infrastructure required to sustain them.
- **Data Stewardship:** Practical strategies for the digitization and long-term preservation of judicial records.
- **Operational Management:** Specialized modules on budget preparation and navigating the advanced features of CIS 4.0.
- **Outcome:** These administrators are now better equipped to oversee digital transitions, ensuring that eCourt directives are implemented with financial and operational precision.

ECT_9_2026: Enhancing Digital Readiness for Court Staff: Simultaneously, a dedicated refresher program was conducted for 30 District Judiciary staff members on 17 & 18 February, 2026, focusing on the day-to-day mechanics of a "paperless" environment:

- **Streamlined Case Flow:** Training on the structural management of court establishments to eliminate procedural bottlenecks.
- **Documentation Mastery:** Hands-on sessions in LibreOffice Writer to standardize and accelerate the creation of court documents.
- **Integrated Tech Workflows:** Live demonstrations of CIS and NSTEP integration, providing staff with the skills to handle electronic case processing and real-time service tracking.

The Path Forward: By focusing on both high-level administrative strategy and ground-level technical proficiency, the Himachal Pradesh Judicial Academy is ensuring that the state's legal ecosystem remains at the forefront of the national digital judiciary movement.

Jharkhand Judicial Academy: Cultivating a New Cohort of Digital Master Trainers



On February 7 and 8, 2026, the Jharkhand Judicial Academy successfully conducted a high-level Master Trainer Programme (ECT_3_2026) for 38 Judicial Officers. This intensive two-day residency was designed to create a sustainable internal network of tech-experts capable of leading the digital evolution across Jharkhand's courts.

Developing "Resource Persons" for the Digital Bench: The primary goal of this initiative was to transform judicial officers into peer-mentors. By mastering the core architecture of the eCourts ecosystem, these officers are now prepared to act as regional resource persons, guiding their colleagues in the seamless adoption of ICT tools.

A Multi-Dimensional Technical Curriculum: Under the guidance of a distinguished panel of experts, the program provided hands-on mastery over both hardware and specialized legal software:

Core Systems Mastery: Deep dive into CIS (Case Information System) features and its peripheral applications, including CNR, FORA, and Electronic Case Management Tools (ECMT).

Infrastructure & Connectivity: Essential training on Internet & LAN configurations, hardware management, and troubleshooting software hurdles.

Open-Source Proficiency: Practical sessions on the Ubuntu Operating System and LibreOffice, ensuring officers are comfortable with the judiciary's standardized open-source platforms.

Digital Filing & Workflow: Comprehensive walkthroughs of e-filing procedures to facilitate a transition toward paperless litigation.

Expert Faculty Panel: The training was facilitated by a powerhouse team of judicial and technical leaders, including:

- Sri Sanjay Kumar No. II (CPC, High Court of Jharkhand)
- Sri Laxmikant (Additional Director, JAJ)
- Sri Kamal Ranjan (Under Secretary, Law (J) Dept, Govt. of India)
- Sri Debasis Mohapatra (Spl. Judge CBI, Ranchi)
- Technical expertise from Sri Bhaskar Kumar and Sri Sajid Akhtar (Civil Court, Ranchi).

The Impact: By strengthening expertise in both Cyber Law and core ICT systems, the Jharkhand Judicial Academy is ensuring that its judiciary is not just using technology, but mastering it to deliver faster, more transparent justice.

From Theory to Tech: Enhancing Judicial Efficiency at Karnataka Judicial Academy



Karnataka Judicial Academy organised multiple training programs for High Court officials and staff, including digitisation personnel, technical members, and registry staff. **Refresher on Cyber Laws & Digital Evidence- ECT_14_2026:** Across four intensive days (12–13 & 19–20 February 2026), the Academy hosted 69 judicial officers training programs. This session was dedicated to the critical intersection of law and technology, focusing on:

- **Cyber Law Updates:** Deep dives into contemporary judicial practices and procedural shifts.
- **Digital Evidence:** Practical techniques for the appreciation and handling of electronic data.
- **Skill Building:** Interactive discussions and demonstrations designed to sharpen on-bench decision-making.

This program prepares our officers for an increasingly tech-driven legal landscape by aligning legal theory with modern digital realities.

Digital Transformation: eCourts Training for Advocates- ECT_4_2026: On 02.02.2026 & 17.02.2026, the Academy successfully conducted the program across District Headquarters, reaching a record 1,777 Advocates and Advocate Clerks. This initiative focused on modernising advocacy through:

- **Core eCourts Portals:** Mastering the e-Filing system and electronic case management services.
- **Digital Standards:** Best practices for document scanning and the effective use of video conferencing.
- **Modern Tools:** Essential digital resources designed to streamline daily practice.

By integrating these technological skills into their routine, participants are now better equipped to navigate the digital legal landscape with speed and precision.

Strengthening the Backbone of the Judiciary: District Court Management Training- ECT_5_2026: On February 2nd and 17th, 2026, the Academy conducted the training program, an extensive initiative aimed at empowering 2,679 Administrative Head Staff and Court Managers across the district judiciary. The curriculum focused on optimizing court operations through:

- **Operational Excellence:** Streamlining case flow, office management, and record maintenance to ensure seamless day-to-day functioning.
- **Enhanced Coordination:** Fostering stronger synergy between administrative staff and Judicial Officers.
- **Digital Modernization:** Integrating e-Courts initiatives with a deep dive into the Case Information System (CIS), data reporting, and digital tools.

This panoramic training reinforces our commitment to a modern, efficient, and tech-driven judicial administration.

Modernizing the Judiciary: Nationwide eCourts Training-ECT_16_2026: On February 2 and 17, 2026, the Academy rolled out a comprehensive two-day eCourts Program (ECT_16_2026) across all district headquarters, empowering 876 judicial officers with the latest digital competencies. The program delivered an in-depth look at the eCourts Project architecture, focusing on:

- **Paperless Court Operations:** Leveraging ICT tools, digitization standards, and CIS principles.
- **Integrated Systems:** Streamlining workflows through e-Filing and ICJS processes.
- **Data & Logistics:** Utilizing NJDG data analytics and mastering hybrid-hearing procedures.

This initiative ensures our judicial officers are fully equipped to lead the transition toward a transparent, tech-enabled, and efficient court system.

Empowering Justice: Kerala Judicial Academy's Recent Capacity Building Initiatives



The Kerala Judicial Academy continues its mission to modernise the judiciary by equipping both High Court staff and Trial Court trainers with cutting-edge digital tools and communication skills. Here is a look at the latest training sessions conducted in February 2026.

Mastering Case Management: Training for High Court Staff: As part of a dedicated Capacity Building Initiative, a one-day intensive

workshop (ECT_15_2026) was held on February 7th for 27 High Court Assistants.

The session focused on practical, "hands-on" exercises to streamline daily operations. Led by experts from the High Court and NIC- Sri. Ranjith G., Smt. Geethumol G., and Anila R. Appu and the training covered:

- **Case Management System (CMS):** Enhancing efficiency in tracking and managing legal records.
- **e-Office Integration:** Moving toward a more paperless and responsive administrative environment.

This skill-enhancing program ensures that our core staff remains proficient in the latest technological advancements, ultimately leading to faster judicial service delivery.

Preparing the Next Generation of Master Trainers: To ensure the seamless digital transformation of Trial Courts across the state, a comprehensive two-day training program (ECT_3_2026) was conducted on February 17th and 18th.

27 newly nominated Master Trainers participated in this session, which was designed to prepare them to lead digitisation efforts at their respective stations.

Key Highlights:

- Day 1 (Foundations): Focused on the District Court Management System (DCMS), Change Management, and the "Foundations of Effective Training Communication."
- Day 2 (Practice): Participants took the lead with presentations and evaluations to test their readiness as instructors.
- Expert Guidance: A panel of eight distinguished resource persons, including Dr. John Varghese and Sri. Santhosh Das, provided mentorship throughout the sessions.

Digital Resilience: Strengthening the Operational Backbone of the Madhya Pradesh Judiciary



The Madhya Pradesh State Judicial Academy successfully launched two specialised training programs this February, targeting administrative efficiency and robust digital transformation.

Empowering Technical Lead: ECT_11_2026: On February 7, 2026, the Academy hosted 49 District System Administrators and System Officers for a deep dive into digital infrastructure. With guidance from

NIC personnel and master trainers, participants mastered:

- **Infrastructure Maintenance:** Hardware/software upkeep and LAN connectivity.
- **System Reliability:** Data replication, monitoring, and video conferencing management.
- **Technical Troubleshooting:** Advanced server administration to ensure uninterrupted IT-enabled judicial processes.

Streamlining High Court Operations: ECT_15_2026: On February 28, 2026, a refresher session empowered 108 High Court Registry staff (both technical and non-technical). This program focused on:

- **Workflow Integration:** Blending digital solutions with established administrative practices.
- **Operational Efficiency**: Reinforcing technology-enabled workflows to streamline daily registry functions.
- **Modern Administration:** Ensuring a smoother, more reliable backbone for High Court operations.

These initiatives represent a significant step toward a more tech-resilient and efficient judicial environment in Madhya Pradesh. The session featured an esteemed panel of resource persons, including Shri Rajesh Dandotiya (Addl. DCP, Crime Branch, Indore), Shri Kuldeep Kushwah (Principal Registrar CSA-IT), Shri F.H. Qazi (Registrar IT-SA), Shri Gaurav Singh (Principal System Analyst), Shri Manish Joshi (Junior System Analyst), and Smt. Saumya Saraswat (Data Processing Assistant) from the High Court of M.P., Jabalpur.

Manipur Judicial Academy: Advancing Digital Literacy and Procedural Excellence



From 19.02.2026 to 27.02.2026, the Manipur Judicial Academy conducted a series of high-impact training programs aimed at modernising judicial operations. These sessions reached a diverse group of 334 participants, including Advocates, Court Staff, and High Court Registry personnel, focusing on transition to paperless courts and enhanced cybersecurity.

Empowering the Bar: e-Filing & Digital Advocacy (ECT_7_2026): Throughout February (19th, 21st, 26th, and 27th), the Academy held multiple sessions for 155 Advocates across various locations. Led by Senior System Officer Shri Thokchom Saratkumar Singh and expert guest faculty, these workshops focused on:

- **e-Filing Mastery:** Comprehensive guides on registration, file merging, and navigating payment gateways.
- **Paperless Transitions:** Strategies for moving toward digital court complexes and utilizing e-Court services for remand objections and prayers.
- **Technical Troubleshooting:** Interactive doubt-clearing sessions addressed real-world difficulties in the digital filing process.

Optimising Court Operations: CIS & NSTEP Training (ECT_8_2025 & ECT_9_2026): On February 19, 2026, a specialised refresher program was conducted for 22 Court Staff members. The training, led by Shri Laishram Gogin, provided:

- **CIS Proficiency:** Advanced skills for handling the Case Information System (CIS).
- **Practical Insights:** Hands-on training for the NSTEP (National Service and Tracking of Electronic Processes) application to ensure efficient service delivery.

- **Office Procedure & Cybersecurity (ECT_15_2026).** The month's largest training session was held on **February 22, 2026**, bringing together **157 Registry Staff of the High Court** for an intensive program. The session focused on two critical pillars of institutional strengthening: **Administrative Precision:** Detailed modules on Office Procedures aimed at streamlining registry functions and ensuring consistency in administrative practices.
- **Cyber Resilience:** Expert-led sessions on Cyber Security, conducted by faculty from NIELIT and the State Academy, equipped staff with essential skills to safeguard sensitive judicial data against emerging threats.

Meghalaya State Judicial Academy: Advancing Judicial Excellence through Digital Integration



On February 23 & 28, 2026, the Meghalaya State Judicial Academy reached a significant milestone in its digital transformation journey. In a massive coordinated effort, the Academy hosted specialized training for 360 stakeholders, enhancing the gap between the judiciary, law enforcement, and technical experts.

1. Specialized Training for Judicial Officers:

Induction for New Recruits (ECT_17_2026 & ECT_18_2026): A comprehensive ICT and eCourts induction programs were held for newly recruited Civil Judges (Junior Division) and Direct District Judges to integrate technology into their judicial functions from day one.

District-Wide Digital Integration (ECT_16_2026): A specialized eCourts program was conducted for all Judicial Officers across District Headquarters to ensure uniform adoption of digital tools.

2. Technical & IT Infrastructure Management:

District & High Court Tech Support (ECT_11_2026 & ECT_10_2026): On same day, another training programme for Technical Staffs & NIC Coordinators of High Court and

Technical Staff, District System Administrator, System Officers of District Court participated in hands-on sessions covering:

- Hardware and software maintenance.
- Data replication and monitoring.
- VC equipment management and LAN connectivity.

3. Capacity Building for Court Staff: Refresher & N-Step Training (ECT_8_2026 & ECT_9_2026): An extensive session was conducted for Administrative heads, Nazarat staff, and Process Servers. This focused on the "N-Step" application for service of summons and general refresher training for the District Judiciary staff.

Major topics which are covered in these trainings are ICJS modules which include consumption of FIR, Consumption of Chargesheet, Charge sheet/summary, chargesheet summary received report.

MedLeaPR, e-Sakshya, e-Prisons, e-Summons & CIS etc. and led by Shri. V.S. Rathore, IPS, DIG (ER), Meghalaya, Shri. Enoch A Sangma, Technical Director, Shri Debojyoti Kar, Scientist-D, Smt. Kenyir Olga Nongrum, Scientist- D and Shri. Dominic Thma, Scientist - C.

4. Empowering Advocates & Clerks: On February 23, 2026, the two pivotal sessions also held for the legal fraternity of Williamnagar, East Garo Hills: the eCourts Literacy (**ECT_4_2026**) and Computer Skill Enhancement (**ECT_12_2026**) programs. Led by Ms. Mixdalin Iawsawi (Assistant Public Prosecutor & Advocate Master Trainer), the training empowered 19 advocates and clerks with Level I & II computer skills of eCourts and ECMT tools. This initiative marks a significant step toward a more transparent, technology-driven judiciary in the district.

Orissa Judicial Academy: Grassroots Empowerment & District-Level Digital Integration



The Orissa Judicial Academy continued its mission to democratize legal technology with two significant training initiatives held on February 21 and 22, 2026. These programs focused on both the "Bar" and the "Bench," ensuring that the benefits of the eCourts project reach every corner of the state, from remote villages to district headquarters.

ECT_7_2026: Maintain the Digital platform for Rural Legal Practitioners: On February 21, 2026,

the Academy hosted a specialized outreach program titled "Advocate/Advocate Clerk eCourts Program at Taluka/Village."

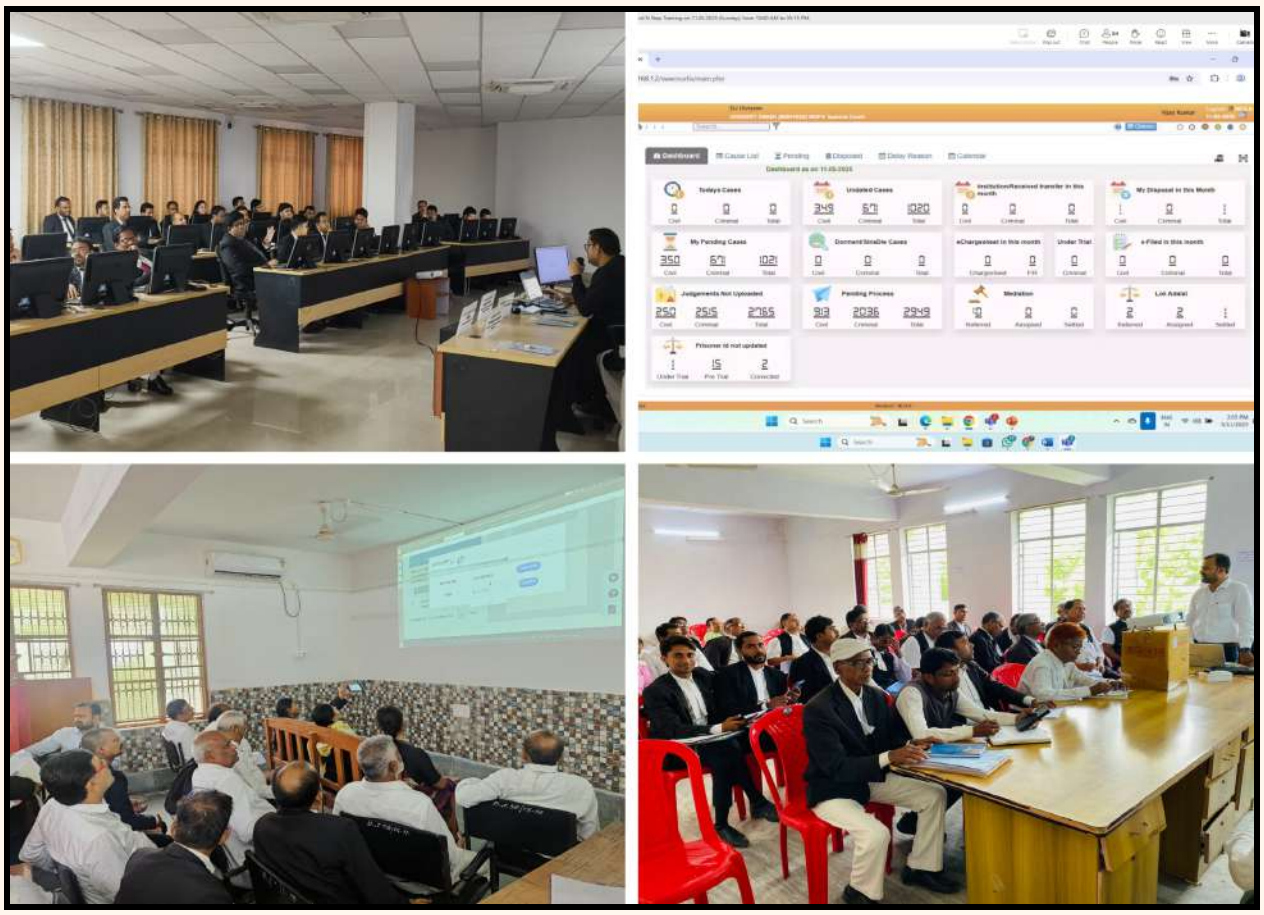
- **Target Group:** 133 Advocates and Advocate Clerks operating at the grassroots level.
- **Core Objective:** To equip rural legal professionals with the digital competencies required to navigate the eCourts ecosystem.
- **Impact:** By training stakeholders in talukas and villages, the initiative promotes inclusive justice, ensuring that technology-driven services are not limited to urban centers but are accessible to every citizen regardless of their location.

ECT_16_2026: Massive Capacity Building for the District Judiciary: On February 22, 2026, the Academy executed a large-scale, district-level training drive involving 609 Judicial Officers across various District Headquarters. This program was designed to solidify the technological foundation of the District Judiciary through three key focus areas:

- **Infrastructure Mastery:** Familiarizing officers with the latest digital court infrastructure and hardware setups.
- **Service Optimization:** Ensuring effective utilization of all eCourts platforms to speed up judicial processes and public service delivery.
- **Core IT Competency:** Enhancing the technical skills necessary for modern judicial functioning, including data management and digital case adjudication.

The Result: A Unified Digital Front: With over 740 stakeholders trained in a single weekend, Odisha is rapidly building a transparent and tech-savvy legal ecosystem. These programs ensure that every tier of the judiciary—from the village advocate to the district judge.

Bihar Judicial Academy: Comprehensive Digital Excellence Across the Judiciary



The Bihar Judicial Academy (BJA) has accelerated its digital transformation mission with a series of intensive training programs this February. From empowering master trainers to onboarding over a thousand court staff, the Academy is ensuring every stakeholder in the legal ecosystem is future-ready.

Building a Network of Digital Leaders: Master Trainer Workshop-ECT_3_2026: On February 10 & 11, 2026, this hands-on session focused on creating a grassroots network of experts. These 72 Master Trainers are now equipped to lead technical transitions within their respective

districts, ensuring localized support for new judicial technologies.

Strategic Management for District Judiciary Heads- ECT_5_2026: On February 21, 2026, training programme was held for 157 Court managers and Administrative head staff of district judiciary. This session targeted senior administrative staff to streamline workflow management and digital oversight across Bihar's District Judiciary. Sri Krishna Kant Singh, Sri Tauhidul Arman Faizi, and Sri Shahnawaz Ali spearheaded the training sessions.

Empowering District Judiciary with Technology- ECT_9_2026: On 22.02.2026, the Academy empowered 1049 district court employees through a comprehensive refresher course. The session bridged the gap between theory and practice, providing hands-on training in Virtual Courts, e-Summons (NSTEP), and the e-Sakshya digital evidence platform. By mastering CIS 4.0 and NJDG monitoring, staff are now better equipped to handle their daily digital responsibilities with precision and speed. The training was a collaborative effort led by a resource team comprising Sri Krishna Kant Singh, Sri Tauhidul Arman Faizi, and Sri Shahnawaz Ali.

Empowering the Bar: Level I & II Training for Advocates- ECT_12_2026: On 23.02.2026, the academy conducts a Computer Skill Enhancement programme Level I & II. Recognizing that a digital court requires a digital Bar, the BJA conducted specialized training for 315 Advocates/ Advocate Clerk. The curriculum focused on Level I and II digital skills, between the bench and the bar for smoother e-filing and virtual hearings.

Chandigarh Judicial Academy: Fortifying the Digital Backbone



On February 21 and 22, 2026, the Chandigarh Judicial Academy hosted a high-level technical workshop specifically for the "architects" of the court's digital infrastructure. This intensive two-day program trained 31 Technical Staff members and NIC Coordinators of the High Court, focusing on the critical systems that keep the modern judiciary running.

Technical Mastery & Infrastructure Resilience: Under the guidance of Master Trainers and NIC experts, participants engaged in deep-dive modules designed to ensure zero downtime for judicial operations. The curriculum focused on:

- **Infrastructure Management:** Advanced training on Server and Network management, LAN connectivity, and the upkeep of sophisticated Video-Conferencing systems.
- **Data Integrity & Security:** Masterclasses on Data Replication and secure handling protocols to ensure judicial records remain safe and synchronized.
- **Preventative Maintenance:** Practical workshops on Hardware and Software maintenance, providing staff with the skills to perform proactive system audits and minimize technical glitches.
- **Strategic Troubleshooting:** Equipping technical teams with rapid-response skills for system upkeep, ensuring that court IT systems function without interruption.

Rajasthan State Judicial Academy: Empowers District Judiciary with Targeted Training



On February 1, 2026, the Rajasthan State Judicial Academy successfully conducted two specialized training programs for 50 court staff members, including LDCs and UDCs, aimed at modernizing judicial operations.

Sharpening Technical Skills: Refresher & N-STEP Training (ECT_8_2026): This session focused on the "front lines" of the justice system, sharpening the technical and administrative expertise of staff. The curriculum integrated N-STEP Training to ensure personnel are well-equipped to handle evolving digital requirements.

Enhancing Efficiency: District Judiciary Refresher Program (ECT_9_2026): Dedicated to the eCourts project, this program strengthened the core capabilities of district personnel. By focusing on operational efficiency and improved service delivery for litigants, the training bridges the gap between traditional processes and modern digital standards.

By prioritizing hands-on training, the Academy has empowered the workforce to modernize court administration. This strategic investment in staff development has already resulted in a measurable increase in the speed and precision of internal judicial record-keeping.

Sikkim Judicial Academy: Strengthening ICT Literacy: Level I & II Computer Skill Enhancement for Judicial Officers



On 27.02.2026, the Sikkim Judicial Academy conducted a comprehensive Computer Skill Enhancement programme Level I & II (ECT_13_2026) for judicial officers across all cadres of the District Judiciary.

Building a Tech-Ready Judiciary: Guided by renowned experts, this initiative successfully upskilled 17 judicial officers, focusing on the digital proficiency required for a modern, paperless, and technology-enabled workplace. The curriculum was designed to bridge the gap between traditional legal practice and high-tech judicial administration.

Comprehensive Hands-on Curriculum: The intensive training covered a wide range of essential digital modules, including:

Digital Productivity: Mastery of office suites and accessible PDF creation.

- **Efficiency Tools:** Speech-to-text applications and case management systems.
- **Technical Foundations:** Basics of hardware, software, servers, and networking.
- **Modern Courtroom Operations:** E-filing platforms and video conferencing tools.

By strengthening ICT literacy at all levels, the Academy continues to lead the transition toward a more efficient and digitally competent justice system. You can also access the training through our youtube link: https://youtu.be/VInDuwUI6kU.

Telangana State Judicial Academy Empowers Future Digital Leaders with ECT_3_2026



The Telangana State Judicial Academy (TSJA) took a significant step toward digital empowerment by successfully conducting a Master Trainer Programme (ECT_3_2026) on February 28, 2026. A total of 12 selected Judicial Officers completed this intensive training, emerging as key resource persons equipped to drive future digital initiatives within the judiciary. The curriculum provided comprehensive capacity building in ICT fundamentals, including Ubuntu OS applications, advanced LibreOffice Writer modules, and Video Conferencing protocols, alongside specialized training on Case Information System (CIS) 4.0 and EWS Rules.

Tripura Judicial Academy: Advancing Digital Infrastructure and Cyber Jurisprudence



The Tripura Judicial Academy hosted two pivotal training sessions designed to fortify both the technical backbone and the legal expertise of the state's judiciary.

Securing the Digital Core: High Court Technical Training (ECT_10_2026): On February 21, 2026, the Academy conducted a specialized program for 5 High Court technical staff and NIC Coordinators. This session focused on the critical maintenance of judicial infrastructure, including:

- **Infrastructure Management:** Optimizing LAN connectivity and video conferencing tools.
- **System Stability:** Mastering data replication, monitoring, and hardware/software upkeep.
- **Operational Continuity:** Ensuring the seamless performance of the High Court's digital ecosystem.

Mastering the Digital Evidence: Cyber Law Refresher (ECT_14_2026): On February 22, 2026, the focus shifted to the bench, with 105 Judicial Officers participating in an intensive workshop on Cyber Laws and Digital Evidence. The curriculum addressed the complexities of the modern legal landscape, covering:

- **Adjudication Excellence**: Best practices for presiding over cyber-related litigations.
- **Legal Frameworks:** Driving into current cyber laws and their practical courtroom applications.
- **Evidence Management:** Technical protocols for the collection, preservation, and admissibility of digital proof.

With the technical maintenance and legal interpretation, the Academy continues to ensure a robust, tech-enabled justice system.



Uttarakhand Judicial and Legal Academy: Advancing ICT Proficiency in Nainital



The Uttarakhand Judicial & Legal Academy (UJALA) successfully conducted two high-impact, physical training programmes this February, specifically designed to bridge the gap between traditional legal processes and modern digital workflows.

Elevating District Judiciary Skills: Computer Skill Enhancement- Level I & II- (ECT_13_2026): On February 1, 2026, the Academy organised the Computer Skill Enhancement Program Levels I and II for 24 judicial officers and administrative head staff of the District Judiciary. This intensive session covered the complete digital lifecycle of a case, from Digitization and Roznama to integration with ICJS. Officers received hands-on training in process generation via

N-STEP, as well as the practical use of e-Prison, e-Sakshya, and e-Pay platforms. The training was a collaborative effort led by a resource team comprising Shri Anoop Singh (Joint Registrar IT/CPC), alongside NIC and High Court technical experts.

Registry Excellence: Refresher Programme for High Court Staff- (**ECT_15_2026**): On February 8, 2026, a refresher training was held for 42 High Court Registry staff, both technical and non-technical. Designed to streamline high-level administrative functions, this programme focused on Change Management, the nuances of Order/Judgment uploading, and the V-Console. Staff also explored the e-Office workflow and the specialized applications of the Document Management System (DMS). Training was imparted by a senior technical panel including Shri Anoop Singh, Sri Ravindra Joshi, Shri Khilanand Gehtori, and Shri Manoj.

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High Court's Digital Advancements

Implementation of Inter-Operable Criminal Justice System (ICJS) at Madras High Court



The Inter-Operable Criminal Justice System (ICJS) is a national platform created by the Ministry of Home Affairs to connect five major Pillars of the Criminal Justice System:

- Police – using CCTNS
- Courts – using Case Information System (CIS) (e-Courts)
- Prisons – using e-Prisons
- Forensic labs – using e-Forensic
- Prosecution – using e-Prosecution

The Tamil Nadu Police Department has developed CCTNS 2.0 and it is ready for implementation. In this regard, the Madras High Court has imparted Training sessions through Video Conferencing in a phased manner from 23.02.2026 to 25.02.2026 for the Judicial Officers and staff members of criminal units towards implementation of ICJS mechanism and data sharing from CCTNS.

Hands-On Capacity Building And Efficiency Training Programme at Rajasthan High Court



With an object to incorporate the knowledge, enhance the technical expertise, efficiency, overall performance of concerned staff and to create fully conversant with the latest technology and modern court-related software tools, Capacity Building and Efficiency Training Programme has been scheduled particularly for the preparation of Judgments and Orders and effective assistance to Hon'ble Courts. Capacity Building and Efficiency Programme, includes the basic introduction of continuous skill enhancement, Stenographer Dictations, Use of ICT Tools which includes Word Processing and tools in Libre Office Writer to enhance the efficiency of Template Generation Language Skills i.e. Legal Terms and their institutional and contextual usage. Training was imparted on various IT related topics viz. Neutral Citation, eSCR, Paperless Module, Digital Signature, Cyber Security, eTrue Copy Module from 19.02.2026 to 27.02.2026 at Rajasthan High Court, Jodhpur as well as Jaipur Bench, Jaipur.

Establishment of e-Sewa Kendra At Deedwana by Rajasthan High Court



To expand citizen-centric services and facilitate advocates, litigants, and other stakeholders, a digitally equipped **e-Seva Kendra** has been established within the court premises at Deedwana. The centre provides a wide range of e-services designed to make judicial processes more accessible and efficient. he **e-Seva Kendra at Deedwana** offers a comprehensive suite of digital services designed to assist advocates, litigants, and stakeholders within the court premises. Through video conferencing, parties can participate in proceedings from any location, while case status, cause list enquiries, and orders or judgments are easily accessible online. Secure e-payment facilities are available for court-related transactions, alongside guidance for locating courtrooms. Users also receive support in downloading and using the official mobile application, as well as dedicated assistance for e-filing, ensuring a seamless transition to paperless processes and enhancing citizen-centric justice delivery.

Digital Display Of Cases (Cause List) At High Court Of Karnataka



The e-Cause List is an electronic, touch-based display screen installed outside each court hall to provide real-time information on cases scheduled for hearing in that particular hall. Once the daily cause lists are prepared and published on the official website, they are immediately reflected on these digital boards. This system ensures that advocates, litigants, and visitors can conveniently access updated case information at the court premises, enhancing transparency and efficiency in the scheduling of hearings.

The e-Cause List Display is a modern digital system installed outside each court hall, offering real-time updates and eliminating the need for paper-based notice boards. Two separate screens are available—one showing the daily cause list and the other displaying the case numbers currently being heard in each court of the bench.

Key Features:

- **Real-time Updates:** Case hearings are automatically updated whenever a matter is called, passed over, or completed.
- **Convenience for Lawyers and Litigants:** Advocates, parties, and the public can instantly know which case is being taken up in any court hall.
- **Paperless Functioning:** The display replaces printed notice boards, saving an average of 10 pages per court hall daily and avoiding the manual task of fixing paper lists.
- **Automated Power Management:** Each board is powered by UPS and controlled by a programmed timer, ensuring scheduled on/off operation without manual intervention.

This initiative strengthens transparency, reduces administrative workload, and promotes eco-friendly, technology-enabled justice delivery.

The High Court of Kerala's Roadmap for Digital Integration with Several Initiatives



Training on Paperless Court Modules for all the Judicial Officers in the District Judiciary of Kerala

An Online Training Program on the Paperless Court Modules was conducted for the Judicial Officers of the District Judiciary in the State of Kerala and the Union Territory of Lakshadweep, excluding the Kalpetta judicial district. The training aimed to familiarise judicial officers with the functioning and implementation of paperless court systems. The training was conducted in online mode from 02.02.2026 to 05.02.2026.

Automation of Judicial Statement Generation through DCMS: Review and Training Initiatives

The High Court of Kerala has taken significant steps toward automating judicial statement generation through the District Court Case Management System (DCMS). This initiative, which commenced in

August 2025, aims to standardize digital reporting formats and ensure seamless synchronization between the physical court registers and the digital data maintained in the DCMS. As part of the first phase of implementation, the system has enabled the generation of 27 types of statements through the DCMS platform.

To ensure effective implementation and address operational challenges, the High Court conducted a series of capacity-building and training programmes in February 2026. A review meeting and "Master Training" session was held on 3 February 2026 for Statement Clerks from 14 Principal District Courts and 14 Chief Judicial Magistrate Courts. The programme focused on training court staff in generating statements through DCMS, identifying and resolving error scenarios, and understanding the rules governing statement preparation and system-generated values.

Subsequently, on 20 February 2026, a specialized training session was conducted for Bench Clerks from 38 Family Courts across the State. The training addressed the standardization and unification of case types within Family Courts and the technical requirements for their proper digital integration within the DCMS framework. Particular emphasis was placed on updating pending cases with accurate "Case Type and Subject" entries to improve data consistency and reporting accuracy.

New features and enhancements in the DCMS

The following modifications and enhancements have been implemented in various modules of DCMS:

1. **Portfolio Judge Dashboard – Release and Training:** The Portfolio Judge Dashboard was released in February 2026 as part of strengthening supervisory mechanisms within DCMS. The module enables real-time monitoring of pendency, disposals, and clearance rates of portfolio jurisdictions through a clear and structured interface. A training session and hands-on demonstration were conducted for Portfolio Judges on 11.02.2026 to familiarise them with the features and practical usage of the dashboard.
2. **DCMS Integration with Vigilance and Forest Departments – Pilot Implementation:** As part of strengthening inter-agency coordination and improving transparency in offence reporting, DCMS has been integrated on a pilot basis with the Vigilance and Forest Departments. The integration enables electronic transmission and automatic fetching of FIRs/occurrences registered by these Departments into the District Court Case Management System (DCMS), streamlining judicial processing and eliminating manual reporting delays.

   The pilot implementation mandates integration of all FIRs/occurrences registered by the Vigilance and Forest Departments with DCMS in respect of the notified courts, with effect from the specified dates. The pilot release is scheduled to go live on 01.03.2026

Today's Cause List & Live Court Enhancements

DCMS has been enhanced with multiple functional and usability improvements in the Today's Cause List and Live Court modules to support smoother courtroom operations and real-time case management.

Today's Cause List – IA Classification Integration: IA (Interlocutory Application) classification details have been integrated across live interfaces to improve visibility during proceedings.

- IA classification added in the Today's Cause List card
- Displayed in the Case Calling Card hover section for quick reference
- Shown near the Proceedings Editor for easy access without leaving the live screen.

Case Calling Card – UI Optimisation: The Case Calling Card interface has been refined for better usability.

- Reduced size and spacing for a compact layout
- Optimised for small screens and lower-resolution monitors
- Improved readability while retaining essential case details

Live Court – Performance & Stability Enhancements: System responsiveness and reliability have been improved through the following updates: Dedicated loading state during slow network conditions to prevent partial rendering

- UI controls remain disabled until full API response is received
- Routing issue fixed by setting Case Status Page as the default on-load page
- Dedicated refresh button added for forced fetch of advanced cases
- Current case status now displayed prominently in the header section

Proceeding Module Enhancements: The Proceedings Editor has been upgraded to improve efficiency and usability

- Introduction of a new enhanced text editor
- Auto-suggestion enabled for faster and more accurate text entry
- Court Phrase feature added for inserting predefined phrases using shortcuts
- Option enabled for copying previous proceedings
- Keyboard shortcuts introduced for major action buttons
- Court holidays now visible in the Live Court calendar.

Voice-to-Text Improvements: Voice processing capabilities have been strengthened to improve dictation accuracy.

- Enhanced background noise filtering to reduce transcription errors.
- Mic Testing option added to verify input clarity before live dictation.

Court Document & IA View Updates:

- IA view refined for clearer and structured display.
- Court document viewing module updated for improved readability and navigation.

IA disposal: Option to dispose of petitions directly from the dashboard.

Order Upload (Bail Bond): An enhancement has been introduced in the Order Upload–Bail Bond module. Users are now provided with an option to select the specific case against a prisoner in situations where multiple cases are registered against the same prisoner.

Case Crux – AI-Based Summary (Pilot Feature)

An AI-based Case Crux feature has been introduced in the Judge's Dashboard to provide a concise summary of case details for quick reference during proceedings The summary is generated automatically to assist in faster understanding of case background and key aspects.

(The AI-based Case Crux is generated using experimental artificial intelligence tools and is provided purely on a pilot / testing basis. The summary is only indicative and may be incomplete or inaccurate. It does not form part of the official court record and shall not be relied upon for judicial, administrative, or legal decision-making. Users are strongly advised to refer to the original pleadings, documents, and records available in the system before forming any opinion or taking any action.)



e-Inauguration of e-Sewa Kendras and e-Satyapit Pratilipi Portal At Patna High Court



Inauguration of eSewa Kendras: On February 10, 2026, Hon'ble the Chief Justice of the Patna High Court, Justice Sangam Kumar Sahu, led a transformative e-inauguration ceremony from the High Court premises. The event was held in the presence of several Hon'ble Judges of the Patna High Court.

Key Project Highlights: eSewa Kendras: New digital service hubs were inaugurated in several district headquarters. These centers act as single-window systems for litigants to access case status, file documents digitally, and utilize other e-Courts services.

Court Infrastructure: Major constructions include a court building and an ADR-cum-Family Court building aimed at promoting alternative dispute resolution.

Modern Amenities: The projects feature inclusive facilities such as conference halls, dedicated toilets for men, women, transgender persons, and specially-abled individuals, as well as designed for the dignified custody of under-trial prisoners.

Inauguration of e-Satyapit Pratilipi Portal (e-Certified Copy Software):



e-Satyapit Pratilipi Portal (e-Certified Copy Software) was inaugurated by Hon'ble The Chief Justice on 24th February, 2026 in the august presence of Hon'ble Judges of Patna High Court.

Mastering Execution: Training for Bailiffs, Nazirs, and In-charges at Delhi District Court



The Training programme on Execution of Warrants, carrying out Attachment, Sale and any other Official Duties for Executing Orders of the Execution Court for Bailiffs, In-charges & Nazirs of the District Courts (Half of total strength) (Post Lunch 02 Sessions) held on 25th February, 2026 (Wednesday) through online mode using Webex Meeting Platform at their respective District Court Complex.

Statewise e-Initiatives Rollout Status as on 28.02.2026

Number of Cases Facilitated through Video Conferencing Platform

S. no.	State	Total number of cases listed during the month			Out of the total number of cases listed during the month, Number of cases facilitated through VC platform		
		High Court	District Court	Total	High Court	District Court	Total
1	Allahabad	434711	864093	1298804	222	36238	36460
2	Andhra Pradesh	25667	32676	58343	1494	2401	3895
3	Bombay	33045	51261	84306	4094	11191	15285
4	Calcutta	132621	404756	537377	2083	7272	9355
5	Chhatishgarh	93	8523	8616	93	8523	8616
6	Delhi	60014	512573	572587	2954	110877	113831
7	Gauhati- Assam	15872	194256	210128	82	4873	4955
8	Gauhati- Arunachal Pradesh	147	960	1107	72	42	114
9	Gauhati- Mizoram	762	5534	6296	14	83	97
10	Gauhati- Nagaland	59	456	515	0	0	0
11	Gujarat	128756	1337756	1466512	555	5307	5862
12	Himachal Pradesh	4274	110623	114897	45	1303	1348
13	Jammu & Kashmir	27265	4127	31392	327	143	470
14	Jharkhand	31462	478450	509912	333	5373	5706
15	Karnataka	60597	96116	156713	2559	2020	4579
16	Kerala	85488	67955	153443	40842	5543	46385
17	Madhya Pradesh	64089	906015	970104	3195	15869	19064
18	Madras	163794	1294339	1458133	2772	9310	12082
19	Manipur	5352	12665	18017	350	262	612
20	Meghalaya	401	10069	10470	70	1102	1172
21	Orissa	1885	708878	710763	1597	4675	6272
22	Patna	95036	1325920	1420956	52	31830	31882
23	Punjab & Haryana	116180	1666612	1782792	3036	65457	68493
24	Rajasthan	29044	96712	125756	2739	4141	6880
25	Sikkim	179	2639	2818	29	164	193
26	Telangana	55413	37862	93275	3800	669	4469
27	Tripura	867	35078	35945	24	903	927
28	Uttarakhand	10134	236915	247049	101	845	946
	TOTAL	**1583207**	**10503819**	**12087026**	**73534**	**336416**	**409950**

Status of Implementation of Rules of Video Conferencing as on 28.02.2026

Sr. No.	High Court	Whether the Rules of Video Conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	**28**	**28**
	Not Implemented	**0**	**0**

Status of Implementation of Rules of e-Filing as on 28.02.2026

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	**25**	**25**
	Not Implemented	**3**	**3**

E-Filing Total Count as on 28.02.2026

S. no.	State	Total number of cases instituted for the month			Out of the total number of cases instituted for the month, Number of cases efiled		
		High Court	District Court	Total	High Court	District Court	Total
1	Allahabad	37606	744411	782017	617	494	1111
2	Andhra Pradesh	5568	32676	38244	984	0	984
3	Bombay	7114	84606	91720	5977	68286	74263
4	Calcutta	9214	114431	123645	1244	94	1338
5	Chhatishgarh	30	341	371	23	308	331
6	Delhi	5275	109216	114491	5236	49156	54392
7	Gauhati- Assam	2748	15027	17775	126	2904	3030
8	Gauhati- Arunachal Pradesh	147	960	1107	0	0	0
9	Gauhati- Mizoram	98	1556	1654	0	0	0
10	Gauhati- Nagaland	59	456	515	0	0	0
11	Gujarat	8026	250419	258445	86	7831	7917
12	Himachal Pradesh	2819	46438	49257	87	1765	1852
13	Jammu & Kashmir	1122	22156	23278	146	11905	12051
14	Jharkhand	4145	44523	48668	4	44	48
15	Karnataka	11082	171202	182284	713	37915	38628
16	Kerala	8731	82481	91212	8714	76502	85216
17	Madhya Pradesh	14877	101689	116566	13060	1973	15033
18	Madras	40150	123887	164037	4205	70257	74462
19	Manipur	168	1853	2021	168	1731	1899
20	Meghalaya	111	632	743	0	0	0
21	Orissa	7885	45440	53325	1703	1598	3301
22	Patna	11940	63766	75706	11940	9707	21647
23	Punjab & Haryana	25960	159612	185572	6735	16329	23064
24	Rajasthan	21488	128883	150371	8835	1612	10447
25	Sikkim	12	297	309	12	144	156
26	Telangana	7074	29501	36575	307	7894	8201
27	Tripura	193	9857	10050	42	2946	2988
28	Uttarakhand	1899	13810	15709	10	702	712
	TOTAL	**235541**	**2400126**	**2635667**	**70974**	**372097**	**443071**

Status of Implementation of e-Sewa Kendras as on 28.02.2026

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Functioning e-Sewa Kendras in High Courts (A)	Whether the e-Sewa Kendra is implemented in District Courts including Taluka Courts	Functioning e-Sewa Kendras in District Courts including Taluka Courts (B)	Total (A+B)
1	Allahabad	Yes	3	Yes	111	114
2	Andhra Pradesh	Yes	4	Yes	34	38
3	Bombay	Yes	3	Yes	351	354
4	Calcutta	Yes	1	Yes	44	45
5	Chhatishgarh	Yes	1	Yes	92	93
6	Delhi	Yes	1	Yes	13	14
7	Gauhati- Assam	Yes	2	Yes	78	80
8	Gauhati- Arunachal Pradesh	Yes	1	Yes	29	30
9	Gauhati- Mizoram	Yes	1	Yes	8	9
10	Gauhati- Nagaland	Yes	1	Yes	11	12
11	Gujarat	Yes	1	Yes	195	196
12	Himachal Pradesh	Yes	1	Yes	22	23
13	Jammu & Kashmir	Yes	2	Yes	25	27
14	Jharkhand	Yes	2	Yes	62	64
15	Karnataka	Yes	3	Yes	75	78
16	Kerala	Yes	1	Yes	161	162
17	Madhya Pradesh	Yes	3	Yes	232	235
18	Madras	Yes	2	Yes	310	312
19	Manipur	Yes	1	Yes	22	23
20	Meghalaya	Yes	1	Yes	10	17
21	Orissa	Yes	1	Yes	183	184
22	Patna	Yes	1	Yes	99	100
23	Punjab & Haryana	Yes	1	Yes	123	124
24	Rajasthan	Yes	2	Yes	18	20
25	Sikkim	Yes	1	Yes	10	11
26	Telangana	Yes	1	Yes	97	98
27	Tripura	Yes	1	Yes	16	17
28	Uttarakhand	Yes	1	Yes	39	40
	TOTAL	**28**	**44**	**28**	**2470**	**2520**

Status of Implementation of e-Payments as on 28.02.2026

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	**25**	**25**
	Not Implemented	**3**	**3**

Status of Implementation of ICJS as on 28.02.2026

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	Yes
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	**27**
	Not Implemented	**1**

Statistics of Virtual Courts as on 28.02.2026

S.no.	Virtual Court Establishment	Opening Balance of cases at the beginning of the month in Virtual Courts (A)	Cases Instituted during the month in Virtual Courts (B)	Total cases for the month in Virtual Courts (A+B)	Total cases disposed in Virtual Courts in the month (C)	Total pending cases in Virtual Courts at the end of the month (A+B) - (C)
1	Assam(Traffic Department)	20222	5050	25272	4409	20863
2	Chandigarh(Traffic Department)	1472316	40686	1513002	15092	1497910
3	Chhattisgarh(Transport Department)	18688	454	19142	18226	916
4	Chhattisgarh(Traffic Department)	30423	18231	48654	24806	23848
5	Delhi(Traffic Department)	8481506	203910	8685416	93388	8592028
6	Delhi(Notice Department)	21247866	303389	21551255	211304	21339951
7	Gujarat(Transport Department)	715366	68403	783769	3630	780139
8	Gujarat(Traffic Department)	7059899	443390	7503289	27148	7476141
9	Haryana(Traffic Department)	3520446	201410	3721856	20188	3701668
10	Himachal Pradesh(Traffic Department)	247965	39692	287657	13217	274440
11	Jammu and Kashmir(Kashmir Traffic Department)	638605	41245	679850	18661	661189
12	Jammu and Kashmir(Jammu Traffic Department)	1131630	55798	1187428	6640	1180788
13	Karnataka(Traffic Department)	403	3826	4229	3841	388
14	Kerala(Transport Department)	28189	12476	40665	13270	27395
15	Kerala(Police Department)	568945	245863	814808	257282	557526
16	Madhya Pradesh(Traffic Department)	1837273	377540	2214813	27964	2186849
17	Maharashtra(Transport Department)	11984	125	12109	53	12056
18	Maharashtra(NASHIK TRAFFIC DEPARTMENT)	19	10	29	0	29
19	Manipur(Transport Department)	5613	852	6465	11	6454
20	Manipur(Traffic Department)	19069	1122	20191	50	20141
21	Meghalaya(Traffic Department)	3731	933	4664	1050	3614
22	Odisha(Odisha Traffic CTC-BBSR Commissionerate)	781055	69702	850757	4841	845916
23	Punjab(Traffic Department)	112	62	174	7	167
24	Rajasthan(Traffic Department)	168252	28761	197013	8575	188438
25	Tamil Nadu(Traffic Department)	126648	1962	128610	1209	127401
26	Tripura(Traffic Department)	46911	21029	67940	13872	54068
27	Uttarakhand(Traffic Department)	158834	14632	173466	1962	171504
28	Uttarakhand(Transport Department)	138213	19077	157290	2047	155243
29	Uttar Pradesh(Traffic Department)	18742387	917238	19659625	1205314	18454311
30	West Bengal(Traffic Department)	180894	19698	200592	43250	157342
	TOTAL	**67403464**	**3156566**	**70560030**	**2041307**	**68518723**

Status of Installation of Justice Clock in High Courts as on 28.02.2026

Sr. No.	High Court	Whether Justice Clocks are installed in the High Court	Number of Justice Clock displays installed in the High Court	Whether Justice Clocks are installed in the District Court Complexes	Number of Justice Clock displays installed in the District Courts
1	Allahabad	Yes	2	No	0
2	Andhra Pradesh	Yes	1	No	0
3	Bombay	Yes	4	No	0
4	Calcutta	Yes	1	No	0
5	Chhattisgarh	Yes	1	No	0
6	Delhi	Yes	1	Yes	8
7	Gauhati (Arunachal Pradesh)	No	0	Yes	2
8	Gauhati (Assam)	Yes	1	Yes	2
9	Gauhati (Mizoram)	Yes	1	Yes	2
10	Gauhati (Nagaland)	Yes	1	Yes	2
11	Gujarat	Yes	1	No	0
12	Himachal Pradesh	Yes	1	No	0
13	Jammu & Kashmir	Yes	2	No	0
14	Jharkhand	No	0	No	0
15	Karnataka	Yes	3	No	0
16	Kerala	Yes	1	No	0
17	Madhya Pradesh	Yes	3	No	0
18	Madras	Yes	2	No	0
19	Manipur	Yes	1	Yes	3
20	Meghalaya	Yes	1	Yes	2
21	Orissa	Yes	1	No	0
22	Patna	Yes	1	No	0
23	Punjab & Haryana	Yes	1	No	0
24	Rajasthan	Yes	2	No	0
25	Sikkim	Yes	1	Yes	6
26	Telangana	Yes	1	No	0
27	Tripura	Yes	1	Yes	3
28	Uttarakhand	Yes	1	No	0
	Total		**37**		**30**

Status of Digitization of Court Records as on 28.02.2026

S.No.	Name of High Court	Number of pages digitized in the High Court in the current month	Total No. of pages digitized in High Court up to current month	District Courts(including Taluka Courts) under the concerned High Court	
				Number of pages digitized in District Courts in the current month	Total No. of pages digitized in District Courts up to current month
1	Allahabad	42,44,719	58,61,79,835	6,31,87,320	1,82,18,52,725
2	Andhra Pradesh	22,12,289	3,84,42,969	2,52,11,386	20,85,26,074
3	Bombay	34,33,073	9,56,16,935	12,86,438	39,23,752
4	Calcutta	3,91,880	6,03,49,961	0	0
5	Chhattisgarh	3,50,426	31,75,750	58,08,990	3,02,54,015
6	Delhi	4,02,665	23,55,01,680	19,21,593	10,94,81,686
7	Gauhati – Arunachal Pradesh	85,082	5,91,489	0	1,26,322
8	Gauhati – Assam	0	2,97,53,593	0	15,58,31,203
9	Gauhati – Mizoram	32,546	12,94,321	63,786	22,09,524
10	Gauhati – Nagaland	0	0	0	0
11	Gujarat	3,67,678	24,23,724	28,63,976	49,62,629
12	Himachal Pradesh	2,32,732	84,04,123	3,69,749	18,25,161
13	Jammu & Kashmir	2,02,203	4,14,69,418	18,85,792	2,90,00,428
14	Jharkhand	11,25,369	3,21,28,216	12,87,517	44,44,481
15	Karnataka	30,14,084	5,68,96,012	12,36,834	4,82,70,282
16	Kerala	12,53,934	8,51,02,167	10,27,190	1,96,38,644
17	Madhya Pradesh	28,06,113	25,18,11,069	1,73,00,000	69,94,95,995
18	Madras	76,25,399	22,14,36,583	1,51,71,874	19,35,50,298
19	Manipur	50,397	59,45,386	70,871	58,65,608
20	Meghalaya	0	12,11,210	0	38,20,961
21	Orissa	0	5,33,13,761	23,07,883	17,86,83,313
22	Patna	2,09,429	2,43,69,476	33,39,488	3,01,49,556
23	Punjab & Haryana	23,43,317	29,88,74,481	1,93,43,410	66,99,66,150
24	Rajasthan	25,37,432	13,97,25,359	63,44,570	4,74,39,804
25	Sikkim	1,430	11,84,999	4,070	54,26,712
26	Telangana	23,24,934	13,32,15,588	37,01,239	8,27,40,483
27	Tripura	15,26,414	69,88,104	78,386	6,41,630
28	Uttarakhand	11,01,561	2,62,84,316	26,36,065	1,81,28,865
	Total	**3,78,75,106**	**2,44,16,90,525**	**17,64,48,427**	**4,37,62,56,301**

e-Committee Outreach/ Training Programmes Conducted as on 28.02.2026

S. No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	07.02.2026, 08.02.2026, 21.02.2026 & 22.02.2026	ECT_13_2026	Andhra Pradesh Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	447
2	21.02.2026	ECT_6_2026	Andhra Pradesh Judicial Academy	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs	82
3	1.2.2026	ECT_4_2026	Maharashtra Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	173
4	26.2.2026	ECT_7_2026	Maharashtra Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	126
5	15.2.2026	ECT_8_2026	Maharashtra Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	85
6	14.2.2026	ECT_9_2026	Maharashtra Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	327
7	8.2.2026	ECT_12_2026	Maharashtra Judicial Academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk.	106
8	8.2.2026					198
9	1.2.2026					67
10	05.02.2026, 12.02.2026, 19.02.2026	ECT_14_2026	West Bengal Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	42
11	01.02.2026, 08.02.2026, 14.02.2026, 21.02.2026, 22.02.2026	ECT_7_2026	Chhattisgarh State Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	378
12	28.02.2026	ECT_3_2026	Assam Judicial Academy	Master Trainer Programme for New Master trainers	Nominated New Master trainers	31
13	27.02.2026	ECT_15_2026	Mizoram, Assam Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	60
14	07.02.2026 & 21.02.2026	ECT_15_2026	Gujarat State Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	221
15	22.02.2026	ECT_9_2026	Gujarat State Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	8385
16	12.02.2026 & 13.02.2026	ECT_5_2026	Himachal Pradesh Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	29

S. No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
17	17.02.2026 & 18.02.2026	ECT_9_2026	Himachal Pradesh Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	30
18	07.02.2026 & 08.02.2026	ECT_3_2026	Jharkhand Judicial Academy	Master Trainer Programme for New Master trainers	Nominated New Master trainers	38
19	12.02.2026, 13.02.2026, 19.02.2026 & 20.02.2026	ECT_14_2026	Karnataka Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	69
20	02.02.2026 & 17.02.2026	ECT_4_2026	Karnataka Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	1777
21	02.02.2026 & 17.02.2026	ECT_5_2026	Karnataka Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	2679
22	02.02.2026 & 17.02.2026	ECT_16_2026	Karnataka Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	876
23	07.02.2026	ECT_15_2026	Kerala Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	27
24	17.02.2026 & 18.02.2026	ECT_3_2026	Kerala Judicial Academy	Master Trainer Programme for New Master trainers	Nominated New Master trainers	27
25	07.02.2026	ECT_11_2026	Madhya Pradesh State Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	49
26	28.02.2026	ECT_15_2026	Madhya Pradesh State Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	108
27	19.02.2026, 21.02.2026, 26.02.2026, 27.02.2026	ECT_7_2026	Manipur judicial academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	155
28	19.02.2026	ECT_8_2026	Manipur judicial academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	11
29	19.02.2026	ECT_9_2026	Manipur judicial academy	Refresher programme for Court Staff	Staff of District Judiciary	11
30	22.02.2026	ECT_15_2026	Manipur judicial academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	157
31	23.02.2026	ECT_11_2026	Meghalaya State Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	21

S. No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
32	23.02.2026	ECT_4_2026	Meghalaya State Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	19
33	23.02.2026	ECT_12_2026	Meghalaya State Judicial Academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk.	
34	28.02.2026	ECT_8_2026	Meghalaya State Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	339
35	28.02.2026	ECT_9_2026	Meghalaya State Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	
36	28.02.2026	ECT_10_2026	Meghalaya State Judicial Academy	Programme for Technical staffs of High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs & NIC Coordinators at High court	
37	28.02.2026	ECT_11_2026	Meghalaya State Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	
38	28.02.2026	ECT_16_2026	Meghalaya State Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	
39	28.02.2026	ECT_17_2026	Meghalaya State Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	
40	28.02.2026	ECT_18_2026	Meghalaya State Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Direct District Judges	Newly recruited Direct District Judges	
41	21.02.2026	ECT_7_2026	Orissa Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	133
42	22.02.2026	ECT_16_2026	Orissa Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	609
43	10.02.2026 & 11.02.2026	ECT_3_2026	Bihar Judicial Academy	Master Trainer Programme for New Master trainers	Nominated New Master trainers	72
44	21.02.2026	ECT_5_2026	Bihar Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	157

S. No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
45	22.02.2026	ECT_9_2026	Bihar Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	1049
46	23.02.2026	ECT_12_2026	Bihar Judicial Academy	Computer Skill enhancement Programme- Level I & II	Advocate / Advocate clerk.	315
47	21.02.2026 – 22.02.2026	ECT_10_2026	Chandigarh Judicial Academy	Programme for Technical staffs of High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs & NIC Coordinators at High court	31
48	01.02.2026	ECT_8_2026	Rajasthan State Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	50
49	01.02.2026	ECT_9_2026	Rajasthan State Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	
50	27.02.2026	ECT_13_2026	Sikkim Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	17
51	28.02.2026	ECT_3_2026	Telangana State Judicial Academy	Master Trainer Programme for New Master trainers	Nominated New Master trainers	12
52	21.02.2026	ECT_10_2026	Tripura Judicial Academy	Programme for Technical staffs of High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs & NIC Coordinators at High court	5
53	22.02.2026	ECT_14_2026	Tripura Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	105
54	01.02.2026	ECT_13_2026	Uttarakhand Judicial and Legal Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	24
55	08.02.2026	ECT_15_2026	Uttarakhand Judicial and Legal Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	42
	TOTAL					**19771**

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